

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 403**  
**IB/63/ND/2023**

**IN THE MATTER OF:**

|                                  |     |            |
|----------------------------------|-----|------------|
| Utsav Securities Private Limited | ... | Applicant  |
| Versus                           |     |            |
| Transnational Growth Fund Ltd.   | ... | Respondent |

**Order under Section 7 of IBC, 2016.**

**Order delivered on 09.03.2023**

**Coram:**

**MR. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Mohd. Nazim Khan, PCS, Ms. Garima  
Ms. Saba, Advocates

For the Respondent :

**ORDER**

There is no appearance on behalf of the Corporate Debtor. Even, no reply has been filed to the company petition on behalf of the Corporate Debtor. Accordingly, the right to file reply stands forfeited. Let the matter be fixed before the Regular Bench on 27.03.2023.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**ASHOK KUMAR BHARDWAJ**  
**MEMBER (JUDICIAL)**